

इम्फाल, कोहिमा, श्रीनगर इत्यादि राज-धानियां भी कटी हुई है। यह क्रम जरूर होना चाहिये कि हम जिलों को भी जोड़ें। उससे जनता का मनोबल बढ़ेगा। लेकिन जहां यहां रुपये का प्रावधान है उसको देखते हुए जो भी मुनासिब होगा छोटी लाइनों के बारे में भी या और जगहों के बारे में भी कराया जाएगा।

कोच की सफाई के बारे में भी उन्होंने कहा। उस पर पूरा ध्यान देंगे।

श्री प्रिय गुप्त जी ने शिक्षा और स्वास्थ्य के बारे में जिक्र किया। एन० एफ० रेलवे में सौ से ज्यादा स्कूलों को चालू रखा गया है और भी बढ़ते जाते हैं और जो रेलवे के अस्पताल हैं वे काफी शानदार हैं। अगर कहीं कोई टूटि होगी तो उसको दूर करा देंगे ताकि रेलवे के किसी मुलाजिम के लड़कों को कठिनाई न हो।

श्री काशीनाथ पांडे ने चोपन के बारे में कहा और पुराने जोगों के काम के बारे में जिक्र किया। वह एक ऐसी चीज है जिसका पता लगाकर जवाब दिया जा सकेगा।

गजरौला से होकर गाड़ी जाने की जो बात है उसके बारे में मैं शास्त्री जी तथा स्यागी जी को इत्तला भिजवा दूंगा।

ग्रंटिडेंट के सम्बन्ध में अभी कुछ कहने की स्थिति में नहीं हूं, पता लगा कर बता दूंगा और ए० एस० एम० के बारे में भी बता दूंगा।

मुझे इस बात का बहुत हर्ष है कि चारों ओर से समर्थन किया गया है।

रनिंग स्टाफ की मांग है। उनमें से कई लोगों ने मुझ से मुलाकात की थी और उनका रिप्रेजेंटेशन भी हमारे सामने है। उसके मैरिट्स पर विचार करके उसके बारे में निर्णय लिया जाएगा।

Mr. Deputy-Speaker: The question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of the following demands entered in the second column thereof—

Demands Nos. 1, 4 to 8, 10, 12 and 15.

The motion was adopted.

14.22 hrs.

ARMED FORCES (SPECIAL POWERS) CONTINUANCE BILL.

The Minister of External Affairs (Shri Swaran Singh): I beg to move:

"That the Bill to continue the Armed Forces (Special Powers) Regulation 1958 for a further period, be taken into consideration."

The Bill before the House seeks to continue for a further period the Armed Forces (Special Powers) Regulation, 1958. The regulation was promulgated by the President in 1958 in exercise of the powers conferred by article 240 of the Constitution read with paragraph 15(2) of the Sixth Schedule thereof. It conferred certain special powers on officers of the armed forces to enable them to aid effectively the civil power in those areas of Kohima and Mokokchung districts which were declared as disturbed areas by the Governor by notification in the official Gazette. The regulation was initially in force for a period of one year. Since the disturbed conditions in the areas of Kohima and Mokokchung districts continued

[Shri Swaran Singh]

to prevail, the regulation was extended from year to year till 1963 by appropriate regulations promulgated by the President. After the formation of the State of Nagaland on the 1st September, 1963, the 1958 regulation could be continued only by parliamentary legislation and for this purpose of continuance of the regulation for a further period of one year from the 5th April, 1964 the Armed Forces (Special Powers) Continuance Act, 1964 was passed. The said period is due to expire on the 4th April, 1965. It is, therefore, necessary to extend the regulation for a further period of one year beyond that date.

I would like to assure the House that it is not our intention to invest members of the armed forces with special powers for longer than is necessary and that is why we are extending the regulation for a further period of one year only. As this is a piece of legislation which has been accepted in principle and as the conditions in Nagaland and the adjoining areas are such and about which concern has been expressed in the House from time to time, I would appeal to the House that this regulation may be extended for one more year.

Sir, I move.

Mr. Deputy-Speaker: Motion moved:

"That the Bill to continue the Armed Forces (Special Powers) Regulation, 1958 for a further period, be taken into consideration."

Shri Hari Vishnu Kamath (Hoshangabad): On a point of order, Mr. Deputy-Speaker, if I heard the Minister of Parliamentary Affairs a right earlier in the day, when the issue with regard to the priority of the two Houses in respect of the general discussion of the general budget was raised by my hon. friends Shri Daji and Shri Masani, the Minister of Parliamentary Affairs agreed to the suggestion made on this side of the House that this Bill would be taken up after the discussion of the

general budget was concluded. But now we have been taken unawares. This Bill has been taken up without fresh notice to us. It is rather unfair to the House to be hustled in five minutes, because the policy in regard to Nagaland, the peace talks with regard to Nagaland....

Shri Shinkre (Marmagao): The speech of the Minister is concluded. (Interruption.).

Shri Hari Vishnu Kamath: I hope it would be hustled in five minutes.

Mr. Deputy-Speaker: The time allotted is one hour.

The Minister of Rehabilitation (Shri Tyagi): It is an innocuous Bill.

Shri Hari Vishnu Kamath: It may be innocuous for you.

Mr. Deputy-Speaker: Order, order. I do not want it to be finished in five minutes! Shri Daji.

Shri Daji (Indore): Mr. Deputy-Speaker, Sir, the hon. Minister said that the principles of this Bill have already been accepted by the House and the Government is coming forward only for an extension of the period of the regulation for another period of one year and that it may not require any further debate. The point, however, is that in this particular case, it is not a question of grudging the powers given, but one of raising the question whether, even with these provisions which arm the Government with these powers, the Government and the machinery at its disposal have been able to fulfil the purpose for which these regulations were passed and given consent to by this House.

The most important question is this. We have given special powers to the military. The regulations are enumerated—(a), (b), (c), (d) and so on—and comprise the powers which are possibly required for the maintenance of law and order and for carrying out the work in the concerned

areas. And yet, two things stand out very glaringly. This very morning, we had a Calling Attention Notice, where in it was admitted that 1,500 Nagas are recrossing from Pakistan after bringing arms. It is also admitted that about 1,500 persons crossed from this side and went into Pakistan. This is what we have been hearing about very often after year. Almost every year, one batch after another is crossing and recrossing. I think it seems that the Naga hostiles have opened a college, a military academy, across the border in Pakistan. Every year, they come in batches for training and after graduating and getting the diplomas or the honours degrees, they march back! Each time we are told that because of the terrain we are unable to prevent such things happening. We certainly appreciate the difficult situation in Nagaland. Please understand that we also have a little working knowledge about the difficult terrain. But how is it that when 1,700 filtered through in batches of two or three, we are not able to apprehend or arrest or stop even one batch? We have not yet heard about it. Of course, no one expects the authorities to stop the whole 1,500 hostiles. But have you been able to apprehend even one single batch of these trainees who go seasonally from Nagaland to Pakistan, get themselves trained, get themselves armed and drilled and then come back? It seems as if across the whole border, the Naga hostiles are enjoying immunity from apprehension, arrest or anything.

An hon. Member: They have the support of the people there.

Shri Daji: What is the military doing? If the military, because of the difficulty of the terrain, are unable to hold the Naga hostiles, are they holding the loyal Nagas there? From the stories that we hear, the position seems to be this: only the military personnel are posted there. There are so many complaints about harassment of the villagers. It is just like raising the idle devil. Once the devil

is idle, it has got to do some work. It seems that if they cannot prevent the Naga hostiles from going across into Pakistan, and if there are complaints of harassment also, then how can they fulfil the mission? They have to justify their existence. The question is, is the Government serious about the whole question. This morning, a question was pointedly put to the Minister, and the Minister very diplomatically evaded a clear reply to it. The question was put: is it not a fact that their agreement was deliberately, purposefully kept beautifully vague, and whether during the peace talks these hostiles could go to Pakistan and cross our borders? That was a specific question.

Mr. Deputy-Speaker: Order, order. He may continue the next day.

14-30 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
FIFTY-EIGHTH REPORT

Mr. Deputy-Speaker: Shri Muthiah.

Shri Muthiah (Tirunelveli): Sir, I beg to move:

"That this House agrees with the Fifty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th March, 1965."

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Fifty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th March, 1965."

The motion was adopted.